

GOVERNMENT OF PUNJAB

EXCISE AND TAXATION COMMISSIONER'S OFFICE,
PUNJAB, PATIALA

Notification

The 17th March, 2010

No. G.S.R.14/PA.1/14/S.59/Amd (16)/2010.—In exercise of the powers conferred by section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), read with Government of Punjab, Department of Excise and Taxation, Notification No. S.O.17/PA.1/14/S.9/2007, dated the 24th April, 2007, and all other powers enabling me in this behalf, I, A. Venu Prasad, I.A.S., Excise Commissioner, exercising the powers of Financial Commissioner, make the following rules further to amend the Punjab Excise Bonded Warehouse Rules, 1957, namely :—

RULES

1. (1) These rules may be called the Punjab Excise Bonded Warehouse (First Amendment) Rules, 2010.

(2) They shall come into force on and with effect from the first day of April, 2010.

2. In the Punjab Excise Bonded Warehouse Rules, 1957, in rule 4, in the proviso, for the word and sign "license.", the word and sign "license:" shall be substituted, and thereafter the following proviso shall be inserted namely :—

"Provided further that the Excise Commissioner may on the request of the licensee, allow lease of a part of the licensed premises, if he deems it appropriate on payment of a fee equivalent to the fee payable for the grant of B.W.H.2 license."

A. VENU PRASAD,

Excise Commissioner, Punjab.